

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1792**  
TO BE ANSWERED ON 20.12.2018

**IRON ORE MINES IN JHARKHAND**

†1792. SHRI LAXMAN GILUWA:

Will the Minister of MINES be pleased to state:

- (a) whether due to discontinuation of mining activities in iron ore mines in Jharkhand unemployment is increasing and people are migrating to other States such as Odisha and Madhya Pradesh where mining activities in iron ore mines are continuing;
- (b) if so, the details thereof along with the reasons for discontinuation of mining activities in iron ore mines in Jharkhand; and
- (c) the details of steps taken/being taken by the Government to restart work in iron ore mines in Jharkhand?

**ANSWER**

THE MINISTER OF STATE FOR MINES AND COAL  
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) to (c): State Governments grant mineral concessions for the minerals located within their respective boundaries in accordance with the statutory procedure. It is mandatory for mining lessees, to follow prescribed rules and regulations for carrying out mining operations.

There could be various reasons for the mining leases to be non-working/discontinuation, such as: (i) want of clearances under Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and other statutory provisions; (ii) suspension of mining operations on account of court orders; or (iii) temporary suspension of mining operations for violation of lease conditions. Commencement of mining operations in such leases would be subject to obtaining the necessary clearances, the outcome of the court cases, or the rectification of the lease violation, as the case may be. Government of Jharkhand has informed that notices have been issued to such lessees for appropriate action.

With regard to the matter of people migrating to other States for search of employment, the State Government has stated that no such report is available with the Department.

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